GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DIRECTORATE OF ECONOMICS & STATISTICS,
AND OFFICE OF THE CHIEF REGISTRAR (BIRTHS & DEATHS)
ROOM NO.148, OLD SECRETARIAT, DELHI – 110054.

No.F.13(1)/VS/DES/2006/18/20/4-

Dated: 14 FEB 2007

NOTIFICATION

No. F.13(1)/VS/DES/2006 –In exercise of the powers conferred by section 30 read with clause (f) of sub-section 1 of section 2 of the Registration of Births and Deaths Act, 1969(18 of 1969), the Lt. Governor of the National Capital Territory of Delhi , with the approval of the Central Government , hereby makes the following rules further to amend the Delhi Registration of Births and Deaths Rules, 1999, namely :-

RULES

1. Short title, extent and commencement :-
   (1) These rules may be called the Delhi Registration of Births and Deaths (Amendment) Rules , 2006.
   (2) They shall extend to the whole of the National Capital Territory of Delhi .
   (3) They shall be deemed to come into force with immediate effect.

2. (1) Amendment of Form No. 1- In the Delhi Registration of Births and Deaths Rules 1999, (hereinafter referred to as the “ Principal Rules, ”) in Form No. 1, after entry 5, the following entries shall be inserted, namely :-
   “ 5 A- Permanent Address of Parents;
   5 B- Address of Parents at the time of birth of child.”

(2) Amendment of Form No. 2- In the principal Rules, in Form No.2, after entry 2(A), the following entries shall be inserted, namely :-
   “ 2 B- Name of mother of deceased;
   2 C- Permanent Address of deceased ;
   2 D- Address of Deceased at the time of Death;”

(3) Amendment of form No. 5- In the principal Rules, for form No.5 , the following form shall be substituted, namely :-

Name of local body
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
Name of local body
BIRTH CERTIFICATE

(जन्म प्रमाण पत्र)

Emblem of local body

Emblem of CRS

Logo
This is to certify that the following information has been taken from the original record of birth which is the register for (local area/local body) of tahsil/block of District of State/Union territory.

<table>
<thead>
<tr>
<th>Name</th>
<th>Sex</th>
<th>Date of Birth</th>
<th>Place of Birth</th>
<th>Name of Mother</th>
<th>Name of Father</th>
<th>Address of parents at the time of birth of the child</th>
<th>Permanent address of parents</th>
</tr>
</thead>
</table>

Registration No: / Date of Registration: 
Remarks (if any):

Date of issue: / Signature of the issuing authority:
Address of the issuing authority: 

Ensure registration of every birth and death.

(4) Amendment of Form No. 6. In the Principal Rules, for form No. 6 the following form shall be substituted namely:

![Emblem of CRS Logo]

**Death Certificate**

(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 8/13 of the Delhi Registration of Births and Deaths Rules, 1999)

This is to certify that the following information has been taken from the original record of death which is the register for (local area/local body) of tahsil/block of District of State/Union territory.

<table>
<thead>
<tr>
<th>Name</th>
<th>Sex</th>
<th>Date of Death</th>
<th>Place of Death</th>
<th>Name of Mother</th>
<th>Name of Father</th>
<th>Address of parents at the time of death of the child</th>
<th>Permanent address of parents</th>
</tr>
</thead>
</table>

Registration No: / Date of Registration: 
Remarks (if any):

Date of issue: / Signature of the issuing authority:
Address of the issuing authority: 

Ensure registration of every birth and death.

(4) Amendment of Form No. 6. In the Principal Rules, for form No. 6 the following form shall be substituted namely:

![Emblem of local body]

**Death Certificate**

(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 8/13 of the Delhi Registration of Births and Deaths Rules, 1999)

This is to certify that the following information has been taken from the original record of death which is the register for (local area/local body) of tahsil/block of District of State/Union territory.

<table>
<thead>
<tr>
<th>Name</th>
<th>Sex</th>
<th>Date of Death</th>
<th>Place of Death</th>
<th>Name of Mother</th>
<th>Name of Father</th>
<th>Address of parents at the time of death of the child</th>
<th>Permanent address of parents</th>
</tr>
</thead>
</table>

Registration No: / Date of Registration: 
Remarks (if any):

Date of issue: / Signature of the issuing authority:
Address of the issuing authority: 

Ensure registration of every birth and death.
"Ensure registration of every birth and death."

By order and in the name of

The Lt. Governor of the National Capital Territory of Delhi

(V.V. BHAT)
PR. SECRETARY (PLG)

No. F.13(1)/VS/DES/2006 /6224-149

Dated: 14 FEB 2007

Copy forwarded to:
1. Director, Dte, of Information & Publicity, Govt. of N.C.T. of Delhi, Old Sectt, Delhi-54. (in duplicate).
3. All Addl. Chief Registrars of Births & Deaths, NCT of Delhi.
4. All Registrars of Births & Deaths, National Capital Territory of Delhi.
5. All Sub- Registrars of Births & Deaths, NCT of Delhi (through respective Registrars).
6. Law Department, Govt. of N.C.T. of Delhi
7. Dy. Secretary (GAD) Govt. of N.C.T. of Delhi, 2nd Level, A-Wing, Delhi Secretariat, I.P. Estate, New Delhi. (in duplicate) for publication in the extra ordinary issue of the Delhi Gazette.

(V.V. BHAT)
PR. SECRETARY (PLG)
राष्ट्रीय राजधानी केंद्र, दिल्ली सरकार
(योजना विभाग)
अर्थ एवं साझेदारी निदेशालय तथा मुद्रा पंजीकरण जन्म एवं मृत्यु कार्यालय,
केंद्र सरकार - 148, पुराना सचिवालय, दिल्ली-110054

14 FEB 2007

भिन्नता प्रमाण पत्र

1— साक्षर नाम, वितरण और प्राप्ति— (1) ये नियम दिल्ली जन्म और मृत्यु चर्चित्ररूपण (संशोधन) नियम 2006 के अनुसार है।
(2) ये नियम समस्त दिल्ली राष्ट्रीय जनाधनी केंद्र के लिए लगभग होगे।
(3) ये नियम तुरंत प्रभाव प्राप्त होगे।

2— (1) कार्य संख्या — 1 का संशोधन—दिल्ली जन्म और मृत्यु चर्चित्ररूपण नियम, 1999, (इसके परिवार मुद्रा निर्णयांकन के संबंध में संशोधन) कार्य संख्या — 1 में निम्न प्रशिक्षण, प्रशिक्षण 5 के बाद लिखी जायेगी। अवधि—
“5 (3) माता-पिता का खासी पत्र;
5 (4) बच्चे के जन्म के संबंध में माता-पिता का पत्र।”

(2) कार्य संख्या — 2 का संशोधन— मुद्रा निर्धारकौन में, कार्य संख्या — 2 में निम्न प्रशिक्षण, प्रशिक्षण 2 (3) के बाद लिखी जायेगी। अवधि—
“2 (3) मृत्यु की माता का नाम;
2 (4) मृत्यु का तारीखी पत्र;
2 (5) मृत्यु के संबंध मुद्रा का पत्र।”

(3) कार्य संख्या — 5 का संशोधन— मुद्रा निर्धारकौन में, कार्य संख्या — 5, निम्न कार्य के प्रारंभ प्राप्त होगा।

(4) कार्य संख्या — 6 का संशोधन— मुद्रा निर्धारकौन में, कार्य संख्या — 6, निम्न कार्य के प्रारंभ प्राप्त होगा।

NO……..

Form-5

राष्ट्रीय राजधानी केंद्र, दिल्ली सरकार

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI

Name of local body______________

राष्ट्रीय राजधानी केंद्र, दिल्ली सरकार

Government of National Capital Territory of Delhi

Name of local body

BIRTH CERTIFICATE

(लेख मूल संदर्भक्रम अधिनियम, 1969 की 37 तथा 47 चरणों जन्म / मृत्यु संदर्भक्रम नियम, 1999 के अंतर्गत नाम दिया गया)
This is to certify that the following information has been taken from the original record of birth which is the register for (local area/local body) of District of State/Union territory.

- Name:
- Date of Birth:
- Place of Birth:
- Name of Mother:
- Name of Father:
- Address of parents at the time of Birth of the child:
- Permanent address of parents:

Registration No:
Date of Registration:
Remarks (if any):
Date of issue:
Signature of the issuing authority:
Address of the issuing authority:

Ensure registration of every birth and death.

Form 6

Name of local body: